

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) to (f) Information is being collected and will be laid on the Table of the House.

Abolition of contract labour system

431. SHRI KALYAN ROY:

SHRI JAHARLAL
BANERJEE:

Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to refer to the reply to Starred Question 110 given in the Rajya Sabha on the 13th August, 1976 and state:

(a) what is the number, out of the three committees which were set up by Government on the question of contract labour system, have so far submitted their reports;

(b) when these reports were submitted;

(C) what are their recommendations;

(d) whether the reports have been notified in the Gazette as it was done in the case of Coal Industry previously;

(e) if not, what are the reasons therefor;

(f) what is the number of the managements;/ owners in the public and private sector iron ore and other mines which have accepted and implemented recommendations of the above committees together with the details in this regard; and

(g) what are the names of the owners/managements which have not implemented the recommendations of above committees and what is the number of workers involved in each case?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (SHRI LARANG SAI): (a) and (b) Of the three committees referred to the

Committee on contract labour system in Limestone, Dolomite and Manganese Mines submitted its reports on 21-12-1976 and the Committee on contract labour system in Coal and Ash handling work in Railway loco sheds on 31-3-77. The Committee on contract labour system in iron ore mines is likely to submit its report soon.

(c) to (g) The Committee on limestone, dolomite and manganese recommended the abolition of Contract Labour system in (i) over burden removal; (ii) drilling and blasting; (iii) raising of mineral including breaking, sizing and sorting; and (iv) loading at the mine site. The Committee on Coal and Ash Handling Work in the Railway Loco Sheds recommended, with two member;; dissenting, prohibition on the employment of Contract Labour in regard to this work. These reports were considered by the Central Advisory Contract Labour Board at its meetings held on 20-8-1977 and 13-12-1977. The question of issue of the notifications prohibiting the employment of contract labour in the above jobs is being examined in consultation with the concerned Ministries. The question of implementation of the recommendations will arise only after the issue of the proposed notification.

Performance of SAIL

432. SHRI SYED AHMAD HASHMI: Will the Minister of STEEL AND MINES be pleased to state:

(a) what are the details of the performance of the SAIL plants, during the period from October, 1977 to March, 1978 as compared to that of the steel plants of the Tatas and the Incf.an Iron and Steel Company during the same period;

(b) whether it is a fact that the SAIL has been able to make a headway in the Arab iron and steel industry; and